नागदा रेयन फैक्ट्री

148. श्री जगन्नाथराव जोशी :
श्री हुकम चन्द कछवाय :
श्री रामसिंह आयरवाल :

क्या **श्रम तथा पुनर्वास** मंत्री 10 अगस्त, 1966 के तारांकित प्रश्न संख्या 365 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) नागदा रेयन फैक्टरी में कितने कर्मचारियों पर अब तक रेयन गैस का बुरा असर हुआ है और पिछले पांच वर्ष में इस कारखाने में कितने व्यक्ति गैस और विस्फोट के कारण मरे हैं ; और

(ख) उन्हें प्रतिकर के रूप में कितनी धनराशि दी गई ?

श्रम और पुनर्वास मन्त्री (श्री हाथी) : (क) और (ख). यह मामला राज्य के क्षेत्राधिकार में आता है ।

Decentralisation of C.S.C.S. Scheme

149. Shri Ram Charan: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that after the decentralisation of the C.S.C.S. Scheme, in some of the Ministries/Departments, Lower Division Clerks confirmed with effect from the 1st May, 1958 and thereafter have since been promoted as U.D.C. whereas in some other Ministries/Departments, L.D.Cs. confirmed even prior to that date have not been given promotion; and

(b) if so, the reasons for such disparity?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). After decentralisation of the Central Secretariat Clerical Service, persons allotted to a cadre can look forward to promotion only against vacancies arising in that cadre and some disparity in the promotion prospects from cadre to cadre is, therefore, inevitable. The disparity is also partly due to expansion of activities of certain Ministries and consequent increased requirement of staff, and reductions in some others as a result of work studies conducted by the Staff Inspection Unit or introduction of measures of administrative reform.

Seniority and Pay Fixation of Ex-Army Men

150. Shri Ram Charan:
Shri Hukam Chand Kachwai:
Shri Ram Singh Ayarwal:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government have allowed to count War Service including service as Prisoner of War in the I.N.A. of all the ex-servicemen of the former Indian National Army towards seniority and fixation of pay on their re-employment on the civil posts;

(b) if not, whether there are exceptional cases; and

(c) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Ex-I.N.A. personnel who had rendered War Service and who had spent some time as Prisoner of War before joining the I.N.A., belong to the following categories:

(1) Those who belonged to the Armed Forces: and

(2) Those who originally served as civilian Central Government servants, including civilians in Defence Services.

Ex-I.N.A. personnel belonging to category (2) above are eligible to count their previous service, including War Service, plus the period of break in service, including the period spent as Prisoner of War and/or in I.N.A., for

purpose of fixation of pay in the civil post by grants of increments in the prescribed scale and for seniority in the service/grade in which they are re-employed in civil departments. The extent to which the previous service counts for seniority and the benefits in fixation of pay, have been laid down in the Ministry of Home Affairs O.Ms. No. 6|4|52-Ests.NG, dated 29-5-1957 and 5-9-1955, copies placed in the table of the House. [*Placed in Library. See* No. LT-451/57].

(b) and (c). Ex-I.N.A. personnel belonging to category (1) have not been given the concessions mentioned above. This is because they were not civilian Government servants before joining th I.N.A. Such persons have, however, been granted certain other concessions.

Complaints cells in P & T Circles

151. **Shri K. N. Pandey:**
Shri A. B. Vajpayee:
Shri Kanwar Lal Gupta:

Will the Minister of Communications be pleased to state:

(a) whether there is any proposal to set up Complaint Cells in every Posts and Telegraphs Circle; and

(b) if so, the main features thereof?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) Complaint Cells already exist in the P&T Circle Offices. However, there is a proposal to reorganise and strengthen them.

(b) The scheme is being worked out.

उत्तर प्रदेश के वाणिज्यिक निगम के कार्यालयों पर छापे

152. **श्री सिद्धेश्वर प्रसाद :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सतर्कता विभाग के अधिकारियों ने दिल्ली तथा कलकत्ता स्थित उत्तर प्रदेश वाणिज्यिक निगम के कार्यालयों पर हाल में छापे मारे थे;

(ख) यदि हां, तो इसके क्या कारण थे; और

(ग) अब तक हुई जांच के क्या निष्कर्ष निकले हैं ?

गृह-कार्य मन्त्री (श्री लालबहादुर शास्त्री) : (क) से (ग). एक शिकायत प्राप्त होने पर केन्द्रीय जांच ब्यूरो ने उत्तर प्रदेश वाणिज्यिक निगम के विरुद्ध एक मामला दर्ज कर लिया है। जांच के दौरान केन्द्रीय जांच ब्यूरो के अधिकारी उत्तर प्रदेश वाणिज्यिक निगम के दिल्ली तथा कलकत्ता स्थित कार्यालयों में गए और सम्बन्धित रिकार्ड और दस्तावेजों को जांच के लिए कब्जे में ले लिया ।

धर्म-परिवर्तन

153. **श्री सिद्धेश्वर प्रसाद :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) गत एक वर्ष में धर्म परिवर्तन के बारे में की गई शिकायतों का ब्यौरा क्या है ; और

(ख) क्या सरकार ने इन मामलों की जांच की है और यदि हां, तो उसका क्या परिणाम निकला ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री लिंगराज शुक्ल): (क) और (ख). आसाम हरियाना, हिमाचल प्रदेश, मणीपुर, त्रिपुरा अंडमान तथा निकोबार द्वीप समूह, लक्का-द्वीप, मिनिकाय तथा अमिनदिवी द्वीप समूह, पांडेचेरी, दादरा तथा नगर हवेली और उत्तर-पूर्वी सीमान्त अभिकरण प्रशासन की सरकारों से प्राप्त सूचनाओं के अनुसार धर्म परिवर्तन की कोई शिकायत दर्ज नहीं कराई गई ।

अन्य राज्य सरकारों/प्रशासनों से सूचना एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जायेगी ।